

MR. SPEAKER : This question, you can give it to me. I will find out.

[Translation]

SHRI C. P. THAKUR : In the offices of United Nations...

[English]

MR. SPEAKER : You could have asked me. Why are you wasting the time of the House ?

[Translation]

SHRI C. P. THAKUR : There should be a discussion on this subject.

[English]

MR. SPEAKER : This is irrelevant.

SHRI C. K. KUPPUSWAMY (Coimbatore) : Sir, in Andhra Pradesh, 6 lakh NGOs are on strike for the past 5 or 6 days.

MR. SPEAKER : You can give it to me in writing and see me. I cannot listen properly. Nothing doing. Not allowed.

(Interruptions)*

SHRI SHANTARAM NAIK (Panaji) : There is acute shortage of water; terrible drought conditions prevail...

MR. SPEAKER : We are going to discuss drought and floods. I have told you. Why don't you listen.

DR. KRUPASINDHU BHOI (Sambalpur) : Day before yesterday, the Health Minister has promised the agitating Doctors, in the morning, to give...

MR. SPEAKER : I told you now, we are going to discuss that problem. Please sit down.

DR. KRUPASINDHU BHOI : But you must know this. In the afternoon, they

refused it. Impose BSMA on them Lakhs of patients are perambulating outside.

(Interruptions)

MR. SPEAKER : Why don't you come and see me ?

(Interruptions)

MR. SPEAKER : You are unnecessarily wasting the time. All are irrelevant points.

(Interruptions)

MR. SPEAKER : There are certain things which you have to understand. Please sit down.

(Interruptions)

MR. SPEAKER : Once I have given you a discussion. Mr. Amal Datta, you are a very learned man. Why all the time you are on your feet ? You are a very honourable person.

SHRI AMAL DATTA (Diamond Harbour) : We do not want to bother you. The Ministers are there to carry out...

MR. SPEAKER : I have already allowed the discussion. What more do you want.

PROF. MADHU DANDEVATE (Rajapur) : Even to raise this question of trains, one cannot come to Lok Sabha by train.

MR. SPEAKER : They can come by Matador.

12.08 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications, under Central Excise and Salt Act, 1944 and Customs Act, 1962 and Central Excise Rules, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

JANARDHANA POOJARY) : Sir, I beg to lay on the Table :—

- (1) A copy of the Central Excise (Sixteenth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1057 (E) 8n Gazette of India dated the 3rd September, 1986, under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.

[Placed in Library. See No. LT-3184/86].

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G. S. R. 1010 (E) published in Gazette of India dated the 20th August, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 344/86-Customs and 345/86-Customs dated the 16th June, 1986 so as to include one specified raw material in each of the Notifications.

(ii) G. S. R. 1046(E) published in Gazette of India dated the 28th August, 1986 together with an explanatory memorandum regarding exemption to consumable goods required for the purposes of research when imported into India by any public funded research institution from the whole of the basic and additional duties of customs leviable thereon.

(iii) G. S. R. 1047(E) published in Gazette of India dated the 28th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 154/86-Customs dated the 1st March, 1986 so as to delete an entry.

(iv) G. S. R. 1078(E) published in Gazette of India dated the 12th September, 1986 together with an explanatory memorandum making certain amendments to Notification Nos. 232/83-Customs dated the 18th August, 1983 and 67/85-Customs dated the 17th March, 1985.

(v) G. S. R. 1086 (E) published in Gazette of India dated the 17th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 329-Customs dated the 2nd August, 1976 so as to exempt dielectric mica strips from the export duty of 10 per cent ad valorem.

(vi) G. S. R. 1106 (E) published in Gazette of India dated the 24th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 154/86-Customs dated the 1st March, 1986 so as to amend the description of an item in the said notification.

(vii) G. S. R. 1132 (E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 62/85-Customs dated the 17th March, 1986 so as to exclude from its scope wood sawn lengthwise, sliced or peeled but not further prepared.

(viii) G. S. R. 1133 (E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 311/86-Customs dated the 13th May, 1986 so as to provide that the wood sawn

lengthwise, sliced or peeled but not further prepared would not qualify for auxiliary duty exemption.

(ix) G. S. R. 1134 (E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 312/86-Customs dated the 13th May, 1986 so as to exempt consumables imported by public funded research institutions for research purposes from the whole of the auxiliary duty of customs leviable thereon.

(x) G. S. R. 1146 (E) published in Gazette of India dated the 9th October, 1986 together with an explanatory memorandum regarding exemption to certain specified machineries used in solvent extraction oil industry from the basic Customs duty in excess of 30 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.

(xi) G. S. R. 1147 (E) published in Gazette of India dated the 9th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 314/86-Customs dated the 13th May, 1986.

(xii) G. S. R. 1159 (E) published in Gazette of India dated the 21st October, 1986 together with an explanatory memorandum regarding exemption to coffee when exported out of India from the basic customs duty in excess of Rupees 1,000 per quintal.

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G. S. R. 1044 (E) published in Gazette of India dated the 26th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 274/86-CE dated the 24th April, 1986 so as to make certain changes in conditions for availing exemption from additional excise duty in lieu of sales-tax in respect of damaged or sub-standard textile fabrics.

(ii) G. S. R. 1064 (E) published in Gazette of India dated the 8th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 175/86-CE dated the 1st March, 1986 so as to extend the benefit of general small scale exemption scheme to side-cars of motor cycles and scooters.

(iii) G. S. R. 1065 (E) published in Gazette of India dated the 8th September, 1986 together with an explanatory memorandum regarding exemption to systems and sub-systems of launch vehicles and systems and sub-systems of satellite projects of the Indian Space Research Organisation or the Department of space from the whole of the duty of excise leviable thereon.

(iv) G. S. R. 1069 (E) published in Gazette of India dated the 9th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 32/86-CE dated the 10th February, 1986 so as to restructure the excise duty rates on loose tea.

- (v) G. S. R. 1070 (E) published in Gazette of India dated the 9th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 197/62-CE dated the 17th November, 1962 so as to prescribe the rates for rebate of excise duty on export of package tea and loose tea.
- (vi) G. S. R. 1071 (E) published in Gazette of India dated the 9th September, 1986 together with an explanatory memorandum prescribing a rebate of 50 paise per Kilogram in respect of tea used in the manufacture of blended tea or package tea which is exported out of India.
- (vii) G. S. R. 1087 (E) published in Gazette of India dated the 17th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 132/86-CE dated the 1st March, 1986 so as to exempt PVC compounds having a specific gravity of less than 1.28, and fixing an effective duty of 30 per cent ad valorem on PVC compounds having a specific gravity of 1.28 and above.
- (viii) G. S. R. 1088 (E) published in Gazette of India dated the 17th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 175/86-CE dated the 1st March, 1986 so as to extend the benefit of general small scale exemption scheme to PVC compounds.
- (ix) G. S. R. 1089 (E) published in Gazette of India dated the 17th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 198/86-CE dated the 14th March, 1986 so as to withdraw the facility under which credit of duty paid on PVC resins was available to manufacturers of wires and cables.
- (x) G. S. R. 1090 (E) published in Gazette of India dated the 17th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 208/83-CE dated the 1st August, 1983 so as to extend the excise duty exemption to all cast Iron Pipe fittings.
- (xi) G. S. R. 1096 (E) published in Gazette of India dated the 18th September, 1986 together with an explanatory memorandum regarding exemption to tea packed in containers of content exceeding 20 Kilograms from payment of excise duty if such tea is made out of duty paid tea.
- (xii) G. S. R. 1097 (E) published in Gazette of India dated the 18th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 241/86-CE dated the 3rd April, 1986.
- (xiii) G. S. R. 1109 (E) published in Gazette of India dated the 25th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 241/86-CE dated the 3rd April, 1986.
- (xiv) G. S. R. 1131(E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum regarding exemption to all exciseable goods manufac-

tured in shipyards and used in the manufacture of ocean-going vessels.

(xv) G. S. R. 1137 (E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum seeking to provide set off of excise duty paid on naphthalene used in the manufacture of certain specified excisable goods.

(xvi) G. S. R. 1138 (E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum regarding exemption to all varieties of lime including burnt lime and hydrated lime used captively or in any factory of the manufacturer of lime, in the manufacture of sugar, bleach liquor and paper and paperboard from the whole of the duty of excise leviable thereon.

(xvii) G. S. R. 1139 (E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 40/85-CE dated the 17th March, 1986.

(xviii) G. S. R. 1166 (E) published in Gazette of India dated the 27th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 432/86-CE dated the 6th October, 1986 so as to provide that such credit would be available in respect of synthetic tanning agent.

[Placed in Library. See No. LT-3186/86].

**All India Services (Provident Fund)
Second Amendment Rules, 1986**

THE DEPUTY MINISTER IN THE

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI) : On behalf of Shri P. Chidambaram, Sir, I beg to lay on the Table a copy of the All India Services (Provident Fund) Second Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G. S. R. 932 in Gazette of India dated the 1st November, 1986, under sub-section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library. See No. LT-3187/86]

Notifications under Administrative Tribunals Act, 1985, Annual Report and Review on the Working of Central Government Employees Consumer Cooperative Society Ltd. New Delhi for 1983-84 and statement for delay in laying these papers etc. etc.

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI) : Sir, I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985 :—

(i) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Rules, 1986 published in Notification No. G. S. R. 1092 (E) in Gazette of India dated the 17th September, 1986.

(ii) The Karnataka Administrative Tribunal (Procedure) Rules, 1986 published in Notification No. G. S. R. 1130 (E) in Gazette of India dated the 3rd October, 1986.

[Placed in Library. See No. LT-3188/86].

(2) (i) A copy of the Annual Report (Hindi and English versions)

of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, for the year 1983-84 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1983-84.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-3189/86]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, for the year 1984-85 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1984-85.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-3190/86].

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1984-85 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding

Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1984-85.

[Placed in Library. See No. LT-3191/86].

12.10 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :—

"I am directed to inform the Lok Sabha that the Dock Workers (Safety, Health and Welfare) Bill, 1985 which was passed by the Lok Sabha at its sitting held on the 2nd December, 1985, has been passed by the Rajya Sabha at its sitting held on the 10th November, 1986, with the following amendments :—

Enacting formula

(1) That at page 1, line 1, *for* the word "Thirty-Sixth" the word "Thirty-Seventh" be *substituted*.

Clause 1

(short title, extent, Commencement and Application)

(2) That at page 1, line 4, *for* the figure "1985" the figure "1986" be *substituted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.